

## **Annual Statement of Accounts for the year ended 31<sup>st</sup> March, 2021**

1. A circular agenda note on the Annual Accounts of 2020-21 of the IRDAI as audited by CAG and the resolution made therein was circulated through e-mail dated 15.11.2021 for the consideration and adoption of the Authority.
2. The Resolution is passed as it was approved by a majority of the Members. We have not received the assent of Shri. Nihar N Jambusaria, President, ICAI, Part-time Member in this matter.
3. Further, it is submitted that the certified copy of the Circular Resolution Passed, dated 18.11.2021 was informed to the concerned department on 25<sup>th</sup> November ,2021 and copy of the same is attached as **Annexure- 'A'**.

#### **4. Entry in Minutes -**

As per section 175 of the Companies Act, 2013 read with Rule 5 of the Companies (Meeting of the Board and its powers) Rules, 2014 and Secretarial Standards-1 issued by the ICSI of India, the resolution which is passed through circulation shall be taken note in the subsequent meeting of the Board, and shall form the part of minutes of such subsequent meeting.

5. In the light of the above, the agenda item is submitted for entering in the minutes of the 116<sup>th</sup> Authority meeting and for information of the Authority.

Submitted for information of the Authority.